

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**Appeal No.490/KB/2018**

**Coram: Mr. Madan B. Gosavi, Member (Judicial)**

**In the matter of**

**An application under Section 252 (3) of the Companies Act, 2013 for restoration.**

And

**In the matter of:**

**KASHYAP STEEL PRIVATE LIMITED** (Company Name Struck Off by Registrar of Companies, Jharkhand) having its registered office A-2, Sahani Apartment, P.P. Compound, P.S. Hindpiri, Ranchi, 834001 in the state of Jharkhand, within the aforesaid jurisdiction;

And

**In the matter of:**

**Mr. SANTOSH KUMAR**, address at A-2 Sahani Apartment, P P Compound, Ranchi 834 001 in the state of Jharkhand, within the aforesaid jurisdiction.

... Petitioner

And

**In the matter of:**

**REGISTRAR OF COMPANIES, JHARKHAND**, having its office at Mangal Tower, 4<sup>th</sup> Floor, Old Hazaribagh Road, Near Kanta Toli Chowk, Ranchi, Jharkhand 834 001 within the aforesaid jurisdiction.

.... Respondent

**Counsel on Record:**

Mr. Sanjeev Kumar Dikshit, Pr. C.S.] - For the Appellant.

**Date of Pronouncement of Order: 18<sup>th</sup> September, 2018**

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## ORDER

1. This is an appeal filed under Section 252(3) of the Companies Act, 2013 by one Mr. Santosh Kumar, son of Mr. Upendra Prasad, an ex- director and shareholder of the appellant Company which has been struck off by the Registrar of Companies, Jharkhand from 14.07.2017, for non-filing of annual returns and balance sheets seeking restoration of the Company, namely, Kashyap Steel Private Limited on the Register of Companies maintained by the Registrar of Companies, Jharkhand.

2. The appellant Company is a private Company limited by shares incorporated on 15<sup>th</sup> April 2005 under the provisions of the Companies Act, 1956 having its registered office A-2 Sahani Apartment, P.P. Compound, in the state of Jharkhand. The authorized share capital of the Company is Rs.1,00,000 (Rupees One Lakh only).

3. The appellant contends that the Company could not file annual returns and balance sheets from the financial year ended 31<sup>st</sup> March 2014 due to inadvertent mistake made by the management of the Company.

Upon receipt of the notice, the appellant Company prepared all relevant documents from the financial year ended 31<sup>st</sup> March 2011 onwards and showed its readiness to submit it before the respondents.

4. The respondent, ROC Jharkhand in response to the notice issued by the Tribunal filed its affidavit in opposition contending in brief is the following:

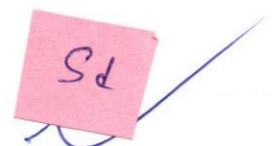
The respondent denies each and every allegation made in the appeal memorandum except those contentions which was specifically admitted in the affidavit in opposition. The respondent contends that in exercise of the power

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conferred upon the Registrar of Companies under Section 248 of the Companies Act, 2013 the said Registrar can strike off the name of the Company from his register after complying with certain formalities as provided by the said Section when he has reasonable cause to believe that the company is not carrying on business or in operation. The respondent has struck off the name of the Petitioner Company under Section 248 of the Companies Act, 2013 since he had reasonable cause to believe that the Kashyap Steel Private Limited (hereinafter referred to as the 'Company') was not carrying in business in operation for a period of two (2) immediately preceding financial years. It is evident from the records that the Company has not filed its Balance Sheets and Annual Returns since incorporation before the office of the respondent. The appellant company was in receipt of notice issued by respondent Registrar of Companies (ROC) Jharkhand under Section 248(1) (in e-form STK-5) of the Companies Act, 2013 read with Rule 7 of the Companies (Removal of Names of Companies from the Registrar of Companies) Rules 2016 declaring its intention to remove the name of the Company from Registrar of Companies w.e.f. 14.07.2017.

As per Section 252 of the Companies Act, 2013 a struck off company can be restored only on the direction of the NCLT within a period of three (3) years from the date of the order of the Registrar. In this regard it is submitted that in terms of the said provisions the NCLT while passing an order for restoration is to be satisfied that the company is carrying on business or in operation.

5. Upon the said contentions the respondent prays for passing of an order deemed fit and proper considering the objections raised by the respondent.



Heard Ld. Pr. C.S. for the appellant and perused the records.

6. One among the shareholder director of Kashyap Steel Private Limited, filed this appeal under Section 252 of the Companies Act 2013, for restoration of the Company's name in the Register of the ROC Jharkhand. The Appellant Company admittedly failed in submitting the annual returns and balance sheets from the financial year ended 31<sup>st</sup> March 2014 onwards on the ground that due to bonafide mistake on the part of the appellant he failed to file the statutory returns in time. The appellant also admitted the receipt of notice under Section 248(1) of the Companies Act, 2013 issued by the Registrar of Companies, Jharkhand. Therefore, there is no illegality or irregularity on the side of the respondent ROC Bihar in striking off the name of the Company from the register of the respondent.

7. It has come out in evidence that the appellant Company has not filed its statutory documents i.e. Balance Sheets and Annual Returns from 31.03.2014. In order to satisfy this Tribunal that the appellant Company is a going concern, the appellant produced the annual returns, balance sheets, directors' report, copy of Income Tax Return and statement of Bank Accounts. It is good to have a look at the financial statements so as to see whether the Company is a going concern. The appellant has annexed financial statements for the financial years 2013-14, 2014-15 and 2015-16 as Annexure A-5 of the appeal memorandum (pages 75-117).

8. A perusal of the Profit & Loss Account and Assets and Liabilities, it appears to me that the appellant Company is a going concern and doing business. The struck off Company is engaged in the business of crushing, refining, marketing of iron ore and minerals of all kinds and to carry on any other metallurgical operations etc.

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Accordingly, upon careful screening of the documents produced from the side of the appellant, it appears to me that the appellant Company is a going concern. However, it failed to file the annual returns and balance sheets as per the provisions of the statute and thereby, the respondent ROC Jharkhand was constrained to strike off the name of the Company from the register of the Companies. However, the reason for non-filing of annual returns and balance sheets in time narrated by the appellant in the Appeal Memorandum seems to be unbelievable and unacceptable. The appellant Company is found to be defaulted in filing of the returns for more than Six years consecutively. Therefore, the appeal is liable to be allowed upon payment of cost of Rs.50,000/- (Rupees Fifty Thousands only) which is found reasonable considering the peculiar circumstances of the case in hand.

Accordingly, I allow the appeal by exercising the powers conferred on this Tribunal under Section 252 of the Companies Act, 2013 upon the following directions:

## **ORDER**

- (1) The Registrar of Companies, the respondent herein, is ordered to restore the original status of the Applicant Company as if the name of the company has not been struck off from the Register of Companies with resultant and consequential actions like changing status of Company from 'strike off to Active; to activate DIN Nos of the applicants etc.
- (2) The Applicant company is directed to file all pending statutory document(s) including Annual Accounts and Annual returns for the

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financial years 2013-2014 to 2017-2018 along with prescribed fees/ additional fee/fine as decided by ROC within 45 days from the date on which its name is restored on the Register of companies by the ROC;

- (3) The Company's representative, who has filed the Company appeal on behalf of the Appellant Company, is directed to personally ensure compliance of this order.
- (4) The restoration of the Company's name is also subject to the payment of cost of Rs.50,000/- (Rupees Fifty Thousands only) through online payment in [www.mca.gov.in](http://www.mca.gov.in) under miscellaneous fee by mentioning particulars as "payment of cost for revival of company pursuant to orders of Hon'ble NCLT in C.P. (Appeal) No.490/KB/2018".
- (5) The applicant is permitted to deliver a certified copy of this order with ROC within thirty days of the receipt of this order.
- (6) On such delivery and after duly complying with above directions, the Registrar of Companies, Jharkhand is directed to, on his office name and seal, publish the order in the official Gazette;
- (7) This order is confined to the violations, which ultimately leads to the impugned action of striking of the Company, and it will not come in the way of ROC to take appropriate action(s) in accordance with law, for any other violations /offenses, if any, committed by the applicant company prior or during the striking off of the company.

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The C.P. No.490/KB/2018 is disposed of accordingly.

Urgent certified copy of this order, if applied for be issued upon compliance with all requisite formalities.

Sd/- 18/9/2018

**(Madan B. Gosavi)**  
**Member (J)**

*Signed this day of 18<sup>th</sup> September 2018.*

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